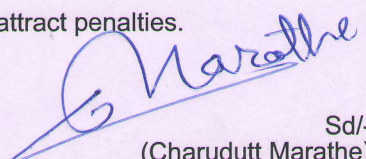


| FORM-A [PUBLIC ANNOUNCEMENT] | |
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| [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] | |
| FOR THE ATTENTION OF THE CREDITORS OF "M/S GUPTA ENERGY PRIVATE LIMITED." | |
| RELEVANT PARTICULARS | |
| 1. | NAME OF CORPORATE DEBTOR Gupta Energy Private Limited |
| 2. | DATE OF INCORPORATION OF CORPORATE DEBTOR 30-10-2007 |
| 3. | AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED REGISTRAR OF COMPANIES, MAHARASHTRA |
| 4. | CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR CIN: U40102MH2007PTC175497 |
| 5. | ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR Block No. 202 & 207, First Floor, Corporation House, Mouza Ambazari Nagpur 440010 |
| 6. | INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR 21-03-2017 |
| 7. | ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS 17-09-2017 |
| 8. | NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL NAME: Mr. Charudutt Marathe ADDRESS: Gomed, 915, Khare Town, Dharampeth, Nagpur, Maharashtra - 440010 EMAIL: charuduttm@yahoo.co.in REG NO.: IBBI/IPA-001/IP-00605 / 2016-17 / 2104 |
| 9. | LAST DATE OF SUBMISSION OF CLAIMS 24.04.2017 Date of Appointment of Interim Resolution Professional is 10.04.2017 on which date a copy of order of NCLT, Mumbai in C.P. No. 43/I & BP/NCLT/MAH/2017 was uploaded on the website. |
| <p>Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process against M/s Gupta Energy Private Limited on 21.03.2017.</p> <p>The Creditors of M/s Gupta Energy Private Limited are hereby called upon to submit a proof of their claims on or before 24.04.2017 to the interim resolution professional at the address mentioned against item 8.</p> <p>The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.</p> <p>The claims may be submitted in the Scheduled Forms B,C,D and E in terms of Regulations 7 , 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively as the case may be.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Date : 12.04.2017 Place: Nagpur</p> <p style="text-align: right;"> Sd/- (Charudutt Marathe) Interim Resolution Professional</p> | |